Labour and Skills Department

Labour and Skills (A)

ORDERS

(1)

G. O. (Rt.) No. 367/2020/LBR.

Thiruvananthapuram, 19th March 2020.

Whereas, the Government are of opinion that an industrial dispute exists between Sri Anto, T. V., St. Antony Body Building Workshop, Pullur P. O., Iringalakkuda, Thrissur-680 683 and the workmen of the above referred establishment Sri Lohidakshan, M. R., Melveettil House, Kanimangalam P. O., Thrissur-680 007 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Thrissur. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

“Whether the termination of employment of Sri Lohidakshan, M. R., Carpenter by the management of St. Antony Body Building Workshop, Pullur P. O., Iringalakkuda, Thrissur-680 683 is justifiable or not? If not, what relief he is entitled to get?”
G. O. (Rt.) No. 368/2020/LBR.

Thiruvananthapuram, 19th March 2020.

Whereas, the Government are of opinion that an industrial dispute exists between the Manager, Dr. Raju Davis International School, Plavinmuri, Mala-Pallippuram, Mala P. O., Thrissur-680 732 and the workmen of the above referred establishment Sri Dani Davis, Plakkal Veedu, Kadupasseri P. O., Iringalakkuda viza, Thrissur-680 683 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Thrissur. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

"Whether the termination of employment of Sri Dani Davis, Hostel Warden cum Horse Riding Instructor by the management of Dr. Raju Davis International School, Plavinmuri, Mala P. O., Thrissur is justifiable or not? If not, what relief he is entitled to get?"

By order of the Governor,

SHIBU, R.,
Under Secretary.

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(2)